218 Written Answers to

[RAJYA SABHA]

Unstarred Questions

State	Female sterilization	Male sterilization
Maharashtra	404,178	11,629
Manipur	669	73
Meghalaya	2,605	9
Mizoram	1,308	1
Nagaland	1,556	8
Odisha	86,541	1,148
Puducherry	7,431	5
Punjab	35,608	1,151
Rajasthan	245,965	2,559
Sikkim	119	5
Tamil Nadu	255,858	2,401
Telangana	68,985	3,616
Tripura	2,617	13
Uttar Pradesh	256,641	3,994
Uttarakhand	12,400	403
West Bengal	171,825	4,477
Total	3,510,873	57,536

## Display of available stock of medicines by hospitals

1531. DR. BANDA PRAKASH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has written to all the States and Union Territories (UTs) to make public what medicines the respective hospitals and dispensaries have in store and to put a board outside the hospital premises about the availability or non availability of medicines along with their expiry date; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) "Public Health and Hospitals" being a State subject, the primary responsibility to ensure the availability and display of essential medicines at the public health facilities is that of respective State and UT Governments. Under the National Health Mission (NHM), support is provided to the States/UTs for strengthening their healthcare delivery system including for provision of free essential drugs in public health facilities, based on the requirement posed by the States/UTs in their Programme Implementation Plans. Under NHM support is also provided to States/UTs for putting in place an IT enabled inventory management system to track drug availability. The Operational Guidelines for Free Drugs Service Initiative issued under NHM provides, among others, that States and UTs must have a facility wise Essential Drug List (EDLs) and display them prominently at each facility.

## S.O.P. regarding disposal of unclaimed dead bodies

1532. Shri Anil Desai: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has conducted any study about the number of unclaimed dead bodies recovered/found by police, if so, number of such dead bodies recovered during the last three years in various States/UTs;

(b) whether any Standard Operation Procedure has been set up about the disposal of such unclaimed bodies, if so, the details thereof; and

(c) whether any instructions are there to various hospitals about the utilisation of organs of such dead persons before their cremations, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): (a) As per the latest information provided by National Crime Records Bureau (NCRB), 35215, 34592 and 43,460 numbers of unclaimed dead bodies were recovered by police during 2014, 2015 and 2016 respectively. The State/UT-wise details are given in the Statement (*See* below).

(b) The guidelines for decent disposal of Unclaimed/Unidentified dead bodies have been prepared by a committee constituted by Ministry of Home Affairs as per the directions of Hon'ble Supreme Court of India with respect to Writ Petition (C) No. 163/2013 filed by Shri Vikas Chandra Guddu Baba *Vs*. Union of India and Ors.

(c) As per Transplantation of Human Organs and Tissues, 1994 (as amended in 2011), in the case of a dead body lying in a hospital and not claimed by any of the near relatives of the deceased person within forty-eight hours from the time of the death of the concerned person, the authority for the removal of any human organ or tissue or both from the dead body which so remains unclaimed may be given, in the prescribed form, by the person in charge, for the time being, of the management or control of the hospital, or by an employee of such hospital authorised in this behalf by the person in charge of the management or control thereof. However, no authority shall be given so if the person empowered to give such authority has